

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9230/2017
(Arising out of impugned final judgment and order dated 05/01/2017
in WC No. 272/2017 passed by the High Court of Judicature at
Allahabad)

SAVITRI DEVI AND ORS

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief
and office report)

Date : 31/03/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Sudarsh Menon,Adv.
Mr. Praveen Kumar Singh,Adv.
Md. Ziauddin Ahmad,Adv.
Mr. Utkarsh Singh,Adv.
Mr. Balkrishan Sharma,Adv.
Mr. Rajiv Shankar Dvivedi,Adv.

For Respondent(s) Mr. Ravindra Kumar,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Mr. Ravindra Kumar, Advocate, appears and accepts notice for
Respondent No.4.

Counter affidavit, if any, be filed within four weeks.

Learned counsel appearing for Respondent No.4 submits that
they are in possession of the property. The same is disputed by
the learned counsel appearing for the petitioners.

Status quo, as on today, with regard to the property in
dispute shall be maintained.

We make it clear that in case, Respondent No.4 is in actual

physical possession of the property, this order shall not be made use of by the petitioners for re-entry.

Tag with SLP(C) No.8620/2017. The instant petition be made as the lead case.

(NARENDRA PRASAD)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR